GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:1354 ANSWERED ON:14.07.2009 TOLL POLICY Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai;Rao Shri Sambasiva Rayapati

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has formulated a toll policy in December, 2008;

(b) if so, the salient features of the policy;

(c) whether the Government proposes to make certain changes in the said policy, if so, the details thereof;

(d) whether the proposed amendments in the toll policy is likely to put extra burden on the users of National Highways, particularly daily commuters/villagers living in such areas;

(e) if so, the details and reasons thereof; and

(f) the corrective steps taken in this regard?

Answer

MINISTER OF STATE FOR ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH)

(a) Yes, Sir. The National Highways (NHs) Fee (Determination of Rates and Collection) Rules, 2008 were notified on 5th December, 2008.

(b) The salient features of the new National Highways Fee Rules 2008 are:-

(i) Uniform rate of fee for public funded and private investment projects.

(ii) Categorisation of vehicles in five categories for fixing the base rate of fee.

(iii) Concession/discount to local users, and for multiple journeys.

(iv) Annual revision of rate of fee.

(v) Levy of user fee for two-lane highways @ 60% of the user charges prescribed for four-lane highways.

(vi) Rate of fee prescribed for use of permanent bridge, bypass or tunnel. In case of the permanent bridge, bypass or tunnel costing more than Rs.10 crore and less then Rs.50 crore and forming part of the section of the National Highways, the rate of fee will be same as applicable to the section of the National Highway. In case of a bridge, bypass or tunnel costing more than Rs.50 crore, the length of the bridge, bypass or tunnel shall be excluded from the length of such section of National Highway and the fee shall be levied at the rate specified for such permanent bridge, bypass or tunnel.

(vii) Rate of fee prescribed for overloading.

(viii) Provision for collection, remittance and appropriation of fee. (ix) Location of Toll Plaza prescribed.

(c) No, Sir.

(d) to (f) Does not arise.